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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA No.775/97

New Delhi, this the 23rd day of September, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri K. Muthukumar, Member (A)

Shri Munna Lal,
s/o Shri Bhaiya Lal,
343, Kamla Niketan,
Vikas Puri, New Delhi.Applicant

(By Advocate: Shri B.S. Mainee)

Versus

Union of India through:

1. The Secretary,
Ministry of Railways,
(Railway Board) Rail Bhawan,
Raisina Road, New Delhi.

2. The General Manager,
Central Railway,
Bombay VT.

3. The Divisional Railway Manager,
Central Railway,
Jhansi.

4. The Chief Workshop Manager,
Central Rajlway,
Jhansi.Respondents

(By Advocate: Shri P.S. Mahendru)

O R D E R (ORAL)
[Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)]

Petitioner in this case is claiming the same relief as it was granted by us by our order dated 9.5.1997 in OA No. 2684/96.

Respondents in their counter affidavit have only stated that under the provisions of the Apprentices Act, 1961, it is not mandatory to provide job to apprentice, who were given training as apprentice. We had passed the above said

order in view of the decision of the Hon'ble Supreme Court in the case of U.P. State Road Transport Corporation vs. U.P. Parivahan Nigam Sikshuk Berozgar Sangh reported in SLJ 1995(1) SC 422. In view of the decision of the Hon'ble Supreme Court as well as our own decision above cited, we allow this petition and direct the respondents to give appropriate relief as granted by us to the petitioners in the said OA, to this petitioner as well and consider the case of the petitioner within two months from the date of receipt of the copy of this order.

In view of the circumstances, this OA is disposed of with no order as to costs.


(K. Muthukumar)
Member (A)


(Dr. Jose P. Verghese)
Vice-Chairman (J)

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